## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3665
ANSWERED ON:16.08.2010
IMPLEMENTATION OF RURAL LIVELIHOOD MISSION
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## Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has specified the norms for the implementation of the Scheme National Rural Livelihood Mission (NRLM);
- (b) if so, the details thereof;
- (c) whether any agency other than Government institutions are being entrusted in the implementation of NRLM in various States;
- (d) if so, the details thereof;
- (e) whether the Government will strictly direct the State Governments to adhere the norms specified and implement the scheme in a phased manner; and
- (f) if so, the details thereof?

## Answer

## MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a)& (b): The National Rural Livelihoods Mission will be a demand driven programme under which the States will formulate their own poverty reduction action plans and a detailed strategy based on their past experience, resources and skills base. The NRLM programme will be implemented in a phased manner. The States are expected to fulfill the following conditions for transiting from SGSY to NRLM:
- (i) Setting up of State level agencies and the district/sub-district level units
- (ii) Professional staff has been recruited and trained
- (iii) State level poverty reduction strategy has been formulated

In addition, the following norms have been approved under NRLM. The details of operationalisation of the norms will be contained in the guidelines of NRLM.

- (i) The training cost for SHG members will be up to Rs 25000 for Basic Training & Rs 50000 for skill development training per SHG @ Rs 7500 per Swarozgari.
- (ii) Revolving fund assistance will be provided to SHGs @ Rs 15,000 per SHG.
- (iii) Capital Subsidy will be provided to the beneficiaries up to @ Rs 15000 in case of General and Rs. 20,000 for SC/ST Swarozgaris subject to maximum of Rs 2.5 lakh per SHG to be given directly to the SHGs or through their federations.
- (iv) Interest subsidy will be provided, which will be the difference between Prime Lending Rate (PLR) and 7% per annum interest on a maximum of Rs.1 lakh loan per beneficiary, based on prompt repayments of loans.
- (v) One time financial assistance will be provided to federations of SHGs @ Per federation-Rs 10,000 at village/panchayat level, Rs 20,000 at Block level and Rs 100,000 at District level.
- (vi) Up to 20% of the allocation under SGSY will be permitted as expenditure on infrastructure and marketing components.
- (vii) 5% of allocation, net of the component relating to skill development & placement and net of the component of RSETIs, will be provided for dedicated structure at various levels.
- (viii) For the Special Projects component, 20% of allocation will be earmarked of which expenditure on innovative projects should not exceed 5%. Of the balance 7.5% to be retained at the centre for multi- state skill development projects and remaining 7.5% for states to implement state specific special projects.

(c) & (d): Under NRLM, it is proposed to establish a sensitive and professional Mission implementation support Structure by inducting professional support at State, District and sub-district levels suitably linked to the DRDAs. They will also be suitably linked to the PRIs. The State Government can also designate a suitable existing structure in the State as the implementation machinery for NRLM. Regarding the entrusting of the implementation of NRLM to any agency or partnering with any agency other than Government institutions, the decision will rest with the State Governments.

(e)&(f): NRLM will follow a demand driven approach. The NRLM Guidelines will provide a broad framework which will have certain non-negotiable components. The States would have to strictly adhere to the non-negotiables. Simultaneously, it is also proposed to provide flexibility to the States for formulating their own poverty alleviation plans on the basis of available resources and skills.